

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 223  
88/252/ND/2020

**IN THE MATTER OF:**

**Income Tax Officer- Ward 20(3), New Delhi**

**...APPELLANT**

**Vs.**

**ROC, Delhi & Ors.**

**(M/s. R A Healthcare Pvt. Ltd.)**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 04.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**

**For the Respondent/ Corporate-debtor :**

**For the ROC**

**:Mr. M. Yadubhushana Rao,  
AROC**

**For the Income Tax Department**

**:Ms. Laxmi Gurung, Sr.  
Standing Counsel, Mr. Talha  
Abdul Rahma, Jr.  
Standing Counsel, Mr. Udit  
Atul Kokanthankar, Advocate**

**ORDER**

Heard the submissions made by proxy counsel for the Income Tax Department. Proxy counsel for the Income Tax Department sought time for filing affidavit of service. Two week's time has been granted for filing affidavit of service. AROC is present and consented to proceed further in the matter.

Post the matter to 27<sup>th</sup> February, 2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**